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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No.229/2000 &
MA No.1727/2000 IN
OA No.397/2000

NEW DELHI, THIS THE 7TH DAY OF AUGUST, 2000.

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR.V.K.MAJOTRA, MEMBER (A)

ASI Karan Singh .... Applicant

(By Shri Yogesh Sharma, Advocate)

vs.

NCT of Delhi & ors. .... Respondents

ORDER (ORAL)

JUSTICE ASHOK AGARWAL:

In our judgement, no case is made out for review. Based on findings in disciplinary proceedings conducted against the applicant, ~~we have found that~~ the penalty of censure has been upheld and the OA has been dismissed. All that is sought to be done in the present RA is to reargue the OA on merits which we are afraid is not the scope and ambit of a review application. The same is accordingly summarily dismissed.

(V.K. MAJOTRA)
MEMBER(A)

(ASHOK AGARWAL)
CHAIRMAN

SNS